

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) Yes, Sir.

(b) Sewerage and water supply lines already exist but need improvement and augmentation. Works to improve the deficient services have been taken in hand and are in progress.

#### Availability of Beverage "77"

1636. **SHRI C. K. CHANDRAPPAN: SHRI ARJUN SINGH BHADORIA:**

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the new beverage "77" is expected to be available in the market on a grand scale by December this year; and

(b) if so, what steps are being taken towards this end?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH):** (a) and (b). Modern Bakeries (India) Ltd., have already completed product testing of the new drink. Currently it is being test marketed in AGRI-EXPO "77" which is being tested by people from various parts of the country on visit. The beverage, therefore, is ready for release for market sale and will be available in Delhi in December on a large scale.

MBI has negotiated with bottling companies for the allotment of franchise. Some Companies have already signed; others are expected to sign. The product will be released in areas where MBI has agreements with bottling companies for the marketing of the drink.

#### Effect of Prohibition on Foreign Tourist Traffic

1637. **SHRI C. K. JAFFER SHARIF:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state,

(a) whether it is a fact that Delhi Retail Wine Merchants Association has contended that Prohibition would adversely affect the foreign tourist traffic to India depriving it of some of its foreign exchange earnings;

(b) whether Government feel that moderate alcohol consumption is not at all harmful, on the contrary other narcotics, even in small doses, are harmful; and

(c) whether Government will also lose some revenue at the present stage of development particularly from tourists of foreign countries?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) Department of Social Welfare is not aware of such representation.

(b) Government's view is that consumption of intoxicating drinks and drugs is injurious to health.

(c) Prohibition of consumption of alcoholic beverages is likely to cause loss of some revenue from tourists of foreign countries.

#### Delhi School Teachers' House Building Society

1638. **SHRI T. S. NEGI:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether more than 500 members of the Delhi School Teachers' Cooperative House Building Society were illegally deprived of their voting right by the Registrar, Coop. Societies, Delhi, in the elections to the Managing Committee of the said Society held during emergency;

(b) whether some such persons who already owned house/plot in Union Territory of Delhi were also allowed to be elected to the above election;

(c) whether the objections filed against the above body were not properly attended to,

(d) if the replies to (a) to (b) above be in affirmative, the action taken so far or proposed to be taken now against those responsible for conducting elections in this manner; and

(e) the action taken or proposed to be taken to restore the membership of thus illegally ousted members?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT)** (a) to (d) The points raised in these questions are the subject matter of two writ petitions No 581/77 and 659/77, filed in the High Court of Delhi. The matter is therefore *sub judice*

(e) Does not arise

#### **Sports School at Calicut, Kerala**

1639 **SHRI VAYALAR RAVI** Will the Minister of **EDUCATION, SOCIAL WELFARE AND CULTURE** be pleased to state

(a) whether the Government of Kerala has requested for financial assistance from the Central Government for starting a sports school at Calicut in Kerala, and

(b) if so, the details thereof, and the reaction of the Government thereto?

**THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER):** (a) Yes, Sir.

(b) Details of the Scheme have not been furnished by the State Government. However, the Government of Kerala have been informed that there

is no Central Scheme at present under which proposal of the State Government for financial assistance could be entertained

#### **Housing Facilities for Handloom Weavers, Kerala**

1640 **SHRI VAYALAR RAVI** Will the Minister of **WORKS AND HOUSING AND SUPPLY AND REHABILITATION** be pleased to state

(a) the total amount sanctioned to the State of Kerala for providing housing facilities to the handloom weavers through the Handloom Weaver's Co-operative Societies during the last three years and its year-wise break-up,

(b) the amount sanctioned for this purpose for 1977-78, and

(c) whether Government propose to undertake any new scheme for this purpose and if so, the details thereof?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT)** (a) and (b) The Ministry of Works and Housing has not introduced any housing scheme exclusively intended for handloom weavers. The Social Housing Schemes introduced by this Ministry are equally applicable to all members of the public irrespective of caste creed and community. The co-operative societies of the handloom weavers can avail themselves of financial assistance under the following Housing Schemes which are being implemented by the State Governments/ Union Territories Administration:—

(i) Low Income Group Housing Scheme

(ii) Middle Income Group Housing Scheme

(iii) Village Housing Projects Scheme

Besides, co-operative housing societies of handloom weavers can avail